

the estimate for the work is finalised.

Industrial Licences issued in Himachal Pradesh

4253. SHRI K.D. SULTANPURI: Will the Minister of INDUSTRY be pleased to state:

(a) the number of industrial licences issued in Himachal Pradesh during the last three years;

(b) the number of industrial licences utilised and how many of them remain to be utilised;

(c) whether any complaints have been received about the misuse of industrial licences; and

(d) if so, the action taken thereon?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). Nine industrial licences were issued during the last three years i.e. 1987 to 1989 for setting up units in Himachal Pradesh. An industrial licence is granted with an initial validity period of two years within which the entrepreneur is expected to commence commercial production. However, further extensions in the validity period of the industrial licences are also granted on justifiable grounds. Monitoring of the progress of implementation of industrial licences is done by the State Government concerned and the Ministries/Departments administratively concerned with the industry in question in the Central Government.

(c) and (d). No complaint has been received by the Department of Industrial Development about the misuse of industrial

licences issued for projects in Himachal Pradesh.

Loco Workshop at Warangal (A.P.)

4254. SHRI M. BAGA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to start a loco workshop at Warangal in Andhra Pradesh; and

(b) if so, when it is likely to be started?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Pressure for buying Gas Chulah from LPG Dealers

4255. SHRI CHIRANJI LAL SHARMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether LPG dealers compel consumers to buy gas 'Chulah' from them while giving new gas connections; and

(b) if so, the action taken against such gas agencies?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). The customers are at liberty to purchase hot plate from any source provided it bears ISI mark for reasons of safety. The distributors have standing instructions not to insist on purchase of hot plate and are required to display a notice in their showrooms that it is not obligatory for a customer to purchase hot plate from the distributor releasing the connection. Besides, the Marketing Discipline Guidelines also, inter alia provide for penal action against those distributors who indulge in such malpractices.